Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 01.05.2014

The meeting No.04/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 01.05.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri V.K. Kohli, Director	R.O., TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.02/AM-15 for 17.04.2014 and 03/AM-15 for 24.04.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 17.04.2014 and 24.04.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.04/AM-15 dated 01.05.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 4/84-ALC3/2014 MEETING DATE : 01.05.2014

FABRICS (INDIA) F	T. LTD. 01.05.2014 Approved
HQ File :01/84/050/00343/AM14/ RLA File :03/95/040/	D690/AM14/ Lic.No/Date:0310762355 18.12.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/04/2014-15/Hosy., dated 30.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax/Cotton fabrics (dyed) containing 8995 Kgs. flax yarn, twisted/untwisted (Assorted percentage: 75/25, 90/10, 55/45)		Flax yarn	9625 Kgs.
2.	Flax/Cotton/Polyester dyed fabric containing 1500 Kgs. flax yarn, twisted/untwisted (Fibre % 53/12/35)	2830 Kgs.	Flax yarn	1605 Kgs.
3.	Flax/Cotton fabric (Grey & Bleached) containing 5500 Kgs. flax yarn, twisted/untwisted) (Assorted percentage:75/25, 90/10, 55/45)	7665 Kgs.	Flax yarn	5885 Kgs.
4.	Flax/Cotton/Polyester fabric (Grey & Bleached) containing 1400 Kgs. flax yarn, twisted/ untwisted) (Fibre % 53/12/35)	2641 Kgs.	Flax yarn	1498 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/47/84-ALC3/2013	1 -	01.07.0014	Status: Approved
HQ File :01/84/050/00357/AM14/		Lic.No/Date:0710101010 01.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/06/2014-15/Hosy., dated 30.04.2014 as detailed below:-

	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
2	1.	Ladies' Skort made of 100% Nylon dyed fabric, GSM-111+/-10%, 86% Polyester 14% Elastane dyed fabric, GSM-124+/-10% and 91% Polyester 9% Elastane knitted fabric, GSM-145+/-10% with 57% recycled Polyester 43% Polyester knitted fabric, GSM-72+/-10%, Style No.AL4006	1750 Nos.	100% Nylon dyed fabric, GSM-111+/-10% 86% Polyester 14% Elastane dyed fabric, GSM-124+/-10% 91% Polyester 9% Elastane knitted fabric, GSM-145+/-10% 57% recycled Polyester 43% Polyester knitted fabric, GSM-72+/-10%	0.92 Sq. meter per piece 0.12 Sq. meter per piece 0.36 Sq. meter per piece 0.29 Sq. meter per piece
	2.	Ladies' Romper made of 100% Cotton yarn dyed chambray fabric, GSM-148+/-10%, Style No. RM8 7646523	3360 Nos.	100% Cotton yarn dyed chambray fabric, GSM-148+/-10%	2.45 Sq. meter piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/47/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	01.05.2014	Status: Approved
HQ File :01/84/050/00359/AM14/	RLA File :07/24/040/00328/AM14/	Lic.No/Date:0710101052	

02.01.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/05/2014-15/Hosy., dated 30.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shorts made of 98% Cotton 2% Lycra printed fabric, GSM-260+/-10%, Style No.622628	11,900 Nos.	98% Cotton 2% Lycra printed fabric, GSM-260+/-10%	1.93 Sq. meter per piece
2.	Men's Shirt (Half Sleeve) made of 55% Linen 45% Cotton printed fabric, GSM-138+/-10%, Style No. W42378	4500 Nos.	55% Linen 45% Cotton printed fabric, GSM-138+/-10%	2.70 Sq. meter per piece
3.	Ladies' Shirt Dress with belt made of 100% Cotton yarn dyed fabric, GSM-200+/-10% & 100%	2200 Nos.	100% Cotton yarn dyed fabric, GSM-200+/-10%	2.45 Sq. meter per piece
	Cotton yarn dyed chambray fabric, GSM-200+/-10%, Style No. RM8 7646089		100% Cotton yarn dyed chambray fabric, GSM-200+/-10%	0.87 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		-		Status: Deferred
4	HQ File :01/84/050/00384/AM14/		I I	Defer Date: 22.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith information received from the applicant firm, for their examination and comments. It was decided to defer the case for re-listing on 22.05.2014.

		01.05.2014	Status: Approved
HQ File :01/84/050/00388/AM14/		Lic.No/Date:0510378505 06.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/07/2014-15/Hosy., dated 30.04.2014 as detailed below:-

S.No.	Export Product	Export	Import ite	em		Quantity	
		Quantity				allowed	
1.	Girls Dress made of 100% Cotton	75 Nos.	100%	Cotton	denim	1.24	Sq.
	denim printed woven fabric, GSM-		printed	woven	fabric,	meter	per
	153+/-10%, Style No.444885		GSM-15	3+/-10%		piece	
2.	Girls Dress made of 100% Cotton	1708 Nos.	100%	Cotton	denim	2.48	Sq.
	denim printed woven fabric, GSM-		printed	woven	fabric,	meter	per
	153+/-10%, Style		GSM-15	3+/-10%		piece	
	No.444886/444887						
3.	Girls Dress made of 100% Cotton	203 Nos.	100%	Cotton	denim	3.11	Sq.
	denim printed woven fabric, GSM-		printed	woven	fabric,	meter	per
	153+/-10%, Style No.444888		GSM-15	3+/-10%		piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/2/84-ALC3/2014	01.05.2014	Status: Approved
HQ File :01/84/050/00003/AM15/	Lic.No/Date:0510380384 26.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/08/2014-15/Hosy., dated 01.05.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PP Spun bonded non	1,20,000	PP Granules fibre grade	1,26,000 Kgs.
	woven fabric	Kgs.		(inclusive of 5%
				wastage)
			Titanium Dioxide	4440 Kgs (@ 3.7% of
				export product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(7)

Case No.53	M/s Tashu International, Noida, U.P.
NC 04/AM-15, dt. 01.05.2014	File No.01/85/50/067/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510185062 dated 20.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.M. Sawhney, Director on behalf of the firm. Mr. J.M. Sawhney presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bows-126CSWM06 (48 Bows per case)	1093 Boxes	PE Velvet flocking Polyester velvet, width-62"	6403 Yards
			Twist Tie	23,933 Yard
2.	Bows-175 KM (48 Bows per case)	7734 Boxes	PE Velvet flocking Polyester velvet, width-62"	53,597 Yards
			Twist Tie	1,78,810 yard

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.54	M/s Tashu International, Noida, U.P.	
NC 04/AM-15, dt. 01.05.2014	File No.01/85/50/060/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No.0510184744 dated 16.06.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.M. Sawhney, Director on behalf of the firm. Mr. J.M. Sawhney presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ribbon – 406AS300, 1 Spool of	3185	Fabric for KM Spool –	5,01,638
	ribbon=5-1/2"x30 Feet, (1 case	Boxes	406AS300KM06, 100%	Yards
	= 15 Spools)		Polyester, width-5-1/2"	
2.	Ribbon – 406AS301, 1 Spool of	2316	Fabric for KM Spool –	3,64,770

		Boxes	406AS301KM06, 100%	Yards
	= 15 Spools)		Polyester, width-5-1/2"	
3.	Ribbon – 406AS302, 1 Spool of	1206	Fabric for KM Spool –	1,89,945
	ribbon=5-1/2"x30 Feet, (1 case	Boxes	406AS302KM06, 100%	Yards
	= 15 Spools)		Polyester, width-5-1/2"	
4.	Ribbon – 406AS307, 1 Spool of	772 Boxes	Fabric for KM Spool -	1,21,590
	ribbon=5-1/2"x30 Feet, (1 case		406AS307KM06, 100%	Yards
	= 15 Spools)		Polyester, width-5-1/2"	
5.	Ribbon – 406AS303, 1 Spool of	4439	Fabric for KM Spool -	6,99,143
	ribbon=5-1/2"x30 Feet, (1 case	Boxes	406AS303KM06, 100%	Yards
	= 15 Spools)		Polyester, width-5-1/2"	
6.	Ribbon – 406AS308, 1 Spool of	1448	Fabric for KM Spool -	2,28,060
	ribbon=5-1/2"x30 Feet, (1 case	Boxes	406AS308KM06, 100%	Yards
	= 15 Spools)		Polyester, width-5-1/2"	
7.	Ribbon – 407AS311, 1 Spool of	946 Boxes	Fabric for KM Spool -	3,87,387
	ribbon=2"x30 Feet, (1 case = 39		407AS311KM06, 100%	Yards
	Spools_		Polyester, width-2"	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

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	Case No.55	M/s Tashu International, Noida, U.P.	
	NC 04/AM-15, dt. 01.05.2014	File No.01/85/50/095/AM-07/DES-V	
	Ratification of input output norms in respect of Advance Authorization No. 0510187987 dated		
	01.08.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.M. Sawhney, Director on behalf of the firm. Mr. J.M. Sawhney presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee as per samples of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ribbon – 407AS300KM06, 1	1938	Fabric for KM Spool –	7,93,428
	Spool of ribbon=5-1/2"x30 Feet,	Boxes	407AS300KM06, 100%	Yards
	(1 case = 39 Spools)		Polyester, width-5-1/2"	
2.	Ribbon – 407AS302KM06, 1	2688	Fabric for KM Spool –	11,00,835
	Spool of ribbon=5-1/2"x30 Feet,	Boxes	407AS302KM06, 100%	Yards
	(1 case = 39 Spools)		Polyester, width-5-1/2"	
3.	Ribbon – 407AS303KM06, 1	2980	Fabric for KM Spool –	12,20,234
	Spool of ribbon=5-1/2"x30 Feet,	Boxes	407AS303KM06, 100%	Yards
	(1 case = 39) Spools		Polyester, width-5-1/2"	
4.	Ribbon – 407AS307KM06, 1	970 Boxes	Fabric for KM Spool -	3,97,138
	Spool of ribbon=5-1/2"x30 Feet,		407AS307KM06, 100%	Yards
	(1 case = 39 Spools)		Polyester, width-5-1/2"	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

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Case No.56	M/s The Travancore Mats & Matting Co., Kerala	
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/182/AM-14/DES-V	
Ratification of input output norms against Annual Advance Authorization No.1010054635 dated		
04.09.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the request of applicant firm for amendment in the quantity of export product, which was due to the wrong calculation of the details of consumption of raw materials based on the weight of dry rubber content in latex (60% only) instead of the input weight of latex. Accordingly,

Committee after deliberations decided to amend the quantity of export product against the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M.No.7/260/2013-TSW, dated 21.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Latex tufted coir mats containing	1,44,303 Sq.	Rubber Latex (HA 60%	3,22,142
	2,92,857.143 Kgs. of rubber latex	meter	DRC)	Kgs.
	(HA 60% DRC) alongwith other			
	indigenous items			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.57	M/s Finproject India Pvt. Ltd., Jaipur
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/061/AM-12/DES-V
Ratification of input output norms aga	inst Advance Authorization No.1310035189 dated 20.04.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided following information/details in support of their proposal:-

- i) Total quantity of Eva Ethylene Vinyl Acetate Copolymers imported so far in all the Licenses procured by applicant firm supported by documentary evidence;
- ii) Total quantity of Eva Footwear soles exported by applicant firm so far against all the licences.
- Total quantity of Eva Footwear soles manufactured so far vis-a-vis the quantity of Ethylene Vinyl Acetate Copolymers consumed duly certified by a Chartered Accountant. In case any indigenous raw material has been utilized in the manufacturing process, details of quantity-wise raw material may also be indicated.
- iv) Quantity of imported Eva Ethylene Vinyl Acetate Copolymers remaining with the applicant firm.
- v) Calculation sheet supporting the balance quantity of Eva in stock with the applicant firm, for all licences under consideration the quantitative utilization of Eva for manufacturing and export of Eva Footwear sole, wastage incurred in manufacturing process, duly certified by the Chartered Accountant.

The Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the

proposal. The case stands for re-listing on 29.05.2014.

(12)

Case No.58	M/s Ganga Acrowools Ltd., Ludhiana
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.3010098890 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.

(13)

Case No.59	M/s Flexion Imaging Solutions P. Ltd., Tamil Nadu
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/281/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410151822 dated 11.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided any fresh documents to consider the case further. Therefore, the Committee after deliberations decided to maintain status quo in this case.

 $(\underline{14})$

Case No.60 M/s Flexion Imaging Solutions P. Ltd., Tamil Nadu			
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/093/AM-14/DES-V		
Re-fixation of input output norms against Advance Authorization No.0410147180 dated 14.06.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided any fresh documents to consider the case further. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(15)

Case No.61	M/s Shahi Exports Pvt. Ltd., Faridabad	
NC 04/AM-15, dt. 01.05.2014	File No.01/84/171/006/AM-15/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0710094861 dated		

17.04.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.

(16)

Case No.62 M/s Shahi Exports Pvt. Ltd., Faridabad	
NC 04/AM-15, dt. 01.05.2014	File No.01/84/171/004/AM-15/DES-V
Fixation of input output norms against	Annual Advance Authorization No.0710095268 dated
05.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.05.2014.

(17)

Case No.63 M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu			
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/022/AM-12/DES-V		
Enhancement of input output norms for export of technical fabrics and garments with flame retardant			
finish against Advance Authorization No.3510033691 dated 27.04.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided requisite information/details called for vide DGFT's letter dated 20.03.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(18)

Case No.64 M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
NC 04/AM-15, dt. 01.05.2014	File No.01/84/162/136/AM-14/DES-V	
Enhancement of input output norms for export of technical fabrics and garments with flame retardant		

finish against Advance Authorization No.3510041913 dated 20.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 22.05.2014.

(19)

Case No.65 M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
NC 04/AM-15, dt. 01.05.2014	File No.01/84/162/138/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510041911 dated 20.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 22.05.2014.

(20)

Case No.66	M/s Pioneer Embroideries Ltd., Mumbai		
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/420/AM-12/DES-V		
Ratification of input output norms against Advance Authorization No.0310677094 dated 17.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.28/AM-14 held on 17.10.2013, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Embroidery in the piece, in strips	2,15,000	Polyester Cotton Grey in 80%	2,45,100 Sq.
	or in motif embroidered T/C	Sq. yard	Polyester 20% Cotton woven	yard
	(Polyester cotton) woven fabric in		fabric, GSM-84+/-10%,	(including
	pieces, in strips and motifs (80%		width-63"	14%
	Polyester 20% Cotton), GSM-			wastage)
	84+/-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.67	M/s Pioneer Embroideries Ltd., Mumbai		
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/418/AM-12/DES-V		
Ratification of input output norms against Advance Authorization No.0310680490 dated 06.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.28/AM-14 held on 17.10.2013, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Embroidery in the piece, in strips	4,25,000	Polyester Cotton Grey in 80%	4,84,500 Sq.
	or in motif embroidered T/C	Sq. yard	Polyester 20% Cotton woven	yard
	(Polyester cotton) woven fabric in		fabric, GSM-84+/-10%,	(including
	pieces, in strips and motifs (80%		width-63"	14%
	Polyester 20% Cotton), GSM-			wastage)
	84+/-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.68 M/s Pioneer Embroideries Ltd., Mumbai		
NC 04/AM-15, dt. 01.05.2014	File No.01/84/50/204/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.0310479087 dated 17.07.2008.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

1.	TC Laces made of 80% Polyester	1,05,300 Sq.	80% Polyester 20%	1,20,042 Sq.
	20% Cotton fabric, GSM-85+/-	meter	Cotton blended fabric,	meter
	10%		GSM-85+/-10%	
2.	Cambric Allover made of Cotton	1,34,784 Sq.	Cotton fabric, GSM-	1,53,653 Sq.
	fabric, GSM-85+/-10%	meter	85+/-10%	meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
